

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:3729
ANSWERED ON:08.08.2002
RE APPOINTMENT UNDER ARTICLE 164(4)
RAGHUVANSH PRASAD SINGH

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether attention of the Government has been drawn towards a Supreme Court judgement on August, 17, 2001 in S.R. Choudhary Vs. State of Punjab that no one can be re-appointed under Article 164(4) without getting elected to the Legislature;
- (b) whether any guidelines on this issue has been formulated by the Government;
- (c) if so, the details thereof; and
- (d) if not, whether Government propose to deal with such a situation in future?

Answer

MINISTER OF LAW AND JUSTICE (SHRI K. JANA KRISHNAMURTHI)

(a) : Yes, Sir.

(b) to (d) : The requisite information is being collected and will be laid on the Table of the House.